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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

Original Application No.260/00543 of 2015  
Cuttack, this the 6<sup>th</sup> day of October, 2015

CORAM  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

Parsuram Sethi,  
aged about 46 years;  
S/o.Late Bharamara Sethi,  
At/Po. Haripur, Via-Singhpur,  
PS.-Nirakarpur, Dist.-Khurda, Pin-752021,  
Now working as 'Daftery' on daily wage basis  
in the office of the Sub Regional Employment Officer,  
Govt. of India, Door No.2, Barak No.4,  
Unit No.5, Bhubaneswar-751001. ...Applicant  
(Advocate: M/s. B. Dash, U.R. Padhi, M. Mohapatra )

**VERSUS**

Union of India Represented through

1. Secretary, Ministry of Labour and Employment,  
DGE&T 3/10, Jam Nagar,  
New Delhi, Pin-110011.
2. Director of Employment Exchange,  
Govt. of India, Ministry of Labour &  
Employment, DGE & T 3/10,  
Jam Nagar House, New Delhi, Pin-110011.
3. Sub Regional Employment Officer,  
Coaching-cum-guidance Centre,  
For SC/ST, Govt. of India,  
M/O Labour (DGE & T), Door No.2, Barak No.4,  
Unit No.5, At/PO.-Bhubaneswar, Dist.-Khurda.
4. Section Officer, E.E. III Section,  
Govt. of India, Ministry of Labour &  
Employment, DGE & T 3/10,  
Jam Nagar House, New Delhi, Pin-110011.

... Respondents

(Advocate: Mr.A.Pradhan)



ORDER(Oral)R.C.MISRA, MEMBER(A):

Heard Ms.U.R.Padhi, learned counsel for the applicant and Mr.A.Pradhan, learned ACGSC for the respondents on the question of admission.

2. Facts of the matter are that applicant has been working continuously in the post of Daftry on daily wage basis in the O/o. Sub Regional Employment Officer, Coaching & Guidance Centre for SC/ST under the Ministry of Labour at Bhubaneswar since 1996 and even after his continuous service of 18 years, his services are not being regularized. It has been brought to the notice of the Tribunal that the applicant made several representations to the authorities in this regard and according to submission made by the learned counsel for the applicant, respondent no.3 has recommended the matter to respondent no.2 vide letter dated 30.4.2008 in which a specific mention has been made that the applicant has been working against a vacant post since the year 1996, but so far no action has been taken. It has been brought to my notice that applicant has made latest representations dated 21.11.2014 to Respondent No.2 as well as Respondent No.3 pleading for his regularization. Mr.A.Pradhan, learned ACGSC is not in a



position to immediately throw any light on the fate of these representations.

3. The case for regularization has to be first considered by the authorities based upon the service records of the applicant in keeping with the extant rules applicable in this matter. Since a representation dated 21.11.2014 is allegedly pending before the concerned authorities, without entering into the merits of the case, I direct respondent no.2 to consider and dispose of the pending representation and communicate the decision thereon to the applicant through a reasoned and speaking order within a period of sixty days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by the learned counsel for the applicant, copy of this order along with paper book of O.A. be sent to respondent no.2 by Speed Post at the cost of the applicant, for which Ms.Padhi undertakes to file the postal requisites by 8.10.2015.

6. Free copy of this order be made over to learned counsel for both the sides.

  
(R.C.MISRA)  
MEMBER(A)